

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Crl. Revn. P.(SH) No. 37 of 2013**

**13.05.13**

Judgment & Order delivered today, the 13.05.13 in open Court.

Judgment consisting of 10 pages.

Registry is directed to circulate this Judgment to all the Subordinate Courts as well as to the Deputy Commissioner, West Garo Hills, Tura for compliance. After receiving a report from the Deputy Commissioner, West Garo Hills, Tura to register the report as Misc. Case to be placed before this Court for further order.

With these observations and directions, the matter stands disposed of.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Crl. Revn. P.(SH) No. 34 of 2013**

**13.05.13**

The Judgment is under typing.

List this matter on 14.05.13 for pronouncement.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Crl. Revn. P.(SH) No. 35 of 2013**

**13.05.13**

The Judgment is under typing.

List this matter on 14.05.13 for pronouncement.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**BA(SH) No. 46 of 2013**

**13.05.13**

Heard Mr. H. Abraham, the learned counsel for the petitioner as well as Mr. ND Chullai, the learned PP.

After perusal of the bail application and submissions advanced by the learned counsel, I feel that whether the accused persons are juvenile or not, that is to be decided by the Trial Court and not by this Court.

Moreover, since charge-sheet has already been filed, let the parties approach the learned Trial Court who shall decide the age of the accused in accordance with law.

Bail application is rejected at this stage and the matter stands disposed of.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Cr1. MC (SH) No. 33 of 2013**

**13.05.13**

List this matter on 14.05.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CrI. Petn.(SH) No. 68 of 2011**

**13.05.13**

Heard Mr. B Bhattacharjee, the learned counsel for the petitioner as well as Mr. ND Chullai, the learned state counsel appearing on behalf of the respondents No. 1,2 &3.

However, Mr. J Shylla, the learned counsel submits that Mr. HS Thangkhiew, the learned senior counsel is pre-occupied and prayed that this matter may be listed on 15.05.13.

Prayer is allowed.

List this matter accordingly.

JUDGE

V. Lyndem.

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
BA(SH) No. 47 of 2013**

**13.05.13**

Heard Mr. H. Abraham, the learned counsel for the petitioner as well as Mr. ND Chullai, the learned PP.

After perusal of the bail application and submissions advanced by the learned counsel, I feel that whether the accused persons are juvenile or not, that is to be decided by the Trial Court and not by this Court.

Moreover, since charge-sheet has already been filed, let the parties approach the learned Trial Court who shall decide the age of the accused in accordance with law.

Bail application is rejected at this stage and the matter stands disposed of.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**BA(SH) No. 48 of 2013**

**13.05.13**

Heard Mr. H. Abraham, the learned counsel for the petitioner as well as Mr. ND Chullai, the learned PP.

After perusal of the bail application and submissions advanced by the learned counsel, I feel that whether the accused persons are juvenile or not, that is to be decided by the Trial Court and not by this Court.

Moreover, since charge-sheet has already been filed, let the parties approach the learned Trial Court who shall decide the age of the accused in accordance with law.

Bail application is rejected at this stage and the matter stands disposed of.

JUDGE

V. Lyndem.



**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**BA(SH) No. 49 of 2013**

**13.05.13**

Heard Mr. H. Abraham, the learned counsel for the petitioner as well as Mr. ND Chullai, the learned PP.

After perusal of the bail application and submissions advanced by the learned counsel, I feel that whether the accused persons are juvenile or not, that is to be decided by the Trial Court and not by this Court.

Moreover, since charge-sheet has already been filed, let the parties approach the learned Trial Court who shall decide the age of the accused in accordance with law.

Bail application is rejected at this stage and the matter stands disposed of.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**BA(SH) No. 50 of 2013**

**13.05.13**

Heard Mr. H. Abraham, the learned counsel for the petitioner as well as Mr. ND Chullai, the learned PP.

After perusal of the bail application and submissions advanced by the learned counsel, I feel that whether the accused persons are juvenile or not, that is to be decided by the Trial Court and not by this Court.

Moreover, since charge-sheet has already been filed, let the parties approach the learned Trial Court who shall decide the age of the accused in accordance with law.

Bail application is rejected at this stage and the matter stands disposed of.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**BA(SH) No. 51 of 2013**

**13.05.13**

Heard Mr. H. Abraham, the learned counsel for the petitioner as well as Mr. ND Chullai, the learned PP.

After perusal of the bail application and submissions advanced by the learned counsel, I feel that whether the accused persons are juvenile or not, that is to be decided by the Trial Court and not by this Court.

Moreover, since charge-sheet has already been filed, let the parties approach the learned Trial Court who shall decide the age of the accused in accordance with law.

Bail application is rejected at this stage and the matter stands disposed of.

JUDGE

V. Lyndem.

